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Central Administrative Tribunal, Principal Bench

CP 72/96 in OA 901/88

New Delhi, this the 9th day of April, 1996.

Hon'ble Shri A.V. Haridasan, Vice Chairman
Hon'ble Shri R.K. Ahuja, Member (A)

Shri Bali Ram Pandey,
A1/62, Raj Nagar,
Ghaziabad.
(By Shri M.R. Bhardwaj, Advocate)

Petitioner

Versus

1. Shri M.R. Sivaraman,
Secretary,
Deptt. of Revenue, Min. of Finance,
North Block, New Delhi.
2. Shri N.I. Rangachari,
Chairman, Central Board of Direct Taxes,
Min. of Finance, N. Delhi.

3. Shri Rani Kant, IRS,
Chief Commissioner (Admn.),
Income Tax, C.R. Bldg., I.P. Estate,
New Delhi.

... Respondents

ORDER (Oral)

By Hon'ble Shri A.V. Haridasan, Vice-Chairman

The Original Application No. 901/88 was disposed off on 16.11.1993 with certain directions which were to be complied with within a period of six months from the date of the order.

It is alleged that the directions have not yet been complied with though the petitioner served a legal notice through his counsel. Under these circumstances, petitioner has filed this Contempt Petition praying that action may be initiated against the respondents for definance of the order of the Tribunal dated 16.11.1993 under the Contempt of Courts Act.

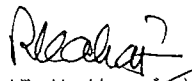
The contempt in this case is alleged to have been committed way back in May, 1994. The period of limitation for taking action under the Contempt of Courts Act by this Hon'ble

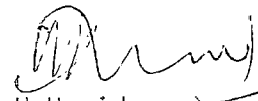
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original is one year from the date on which the Contempt
Tribunal, therefore, would be within one year from May, 1994.
is alleged to have been committed. This petition being
This contempt petition has been filed in the year 1996,
can be filed after that period no action can now
therefore, the Tribunal cannot entertain this CP.
be taken.

The contempt petition is, therefore, dismissed. It is
made clear that the petitioner may seek an appropriate remedy,
if any available to him, to get the orders of this Tribunal
dated 16.11.1993 implemented.


(R.K. Ahooja)
Member (A)


(A.V. Haridasan)
Vice-Chairman (J)

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